

PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERETO

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF SENTHIL INFOTEK LIMITED

Open Offer for acquisition of up to 13,13,000 (Thirteen Lakh Thirteen Thousand only) fully paid-up equity shares of face value of ₹ 10 (Indian Rupees Ten only) each (“Equity Shares”) of Senthil Infotek Limited (“Target Company”), representing 26.00% (twenty six percent) of the Voting Share Capital (as defined below), from the Public Shareholders (as defined below) of the Target Company by Kolli Murali Krishna (“Acquirer 1”) and Gogineni Srinivas (“Acquirer 2”) (Acquirer1 and Acquirer 2 collectively referred to as “Acquires”) (“Open Offer”/“Offer”).

This public announcement (“**Public Announcement**” or “**PA**”) is being issued by Synfinx Capital Private Limited, the manager to the Open Offer (“**Manager to the Offer**”), for and on behalf of the Acquirers, to the Public Shareholders (as defined below) of the Target Company pursuant to and in compliance with the requirements of Regulations 3(1) and 4 read with Regulations 13, 14 and 15(1) and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto (“**SEBI (SAST) Regulations**”).

For the purpose of this Public Announcement, the following terms shall have the meanings assigned to them below:

“**Equity Shares**” mean the fully paid up equity shares of the face value of ₹ 10 (Indian Rupees Ten only) each of the Target Company.

“**Public Shareholders**” mean all the public shareholders of the Target Company, who are eligible to participate and tender their Equity Shares in the Open Offer, excluding: (i) the Acquirers; (ii) the Promoter and members of the Promoter Group of the Target Company; and (iii) any persons acting in concert or deemed to be acting in concert, in terms of regulation 7(6) of the SEBI (SAST) Regulations, with the persons set out in (i) and (ii);

“**Sellers**” shall mean, all the members of the promoter and promoter group of the Target Company, namely, Pitchandi Chellamani, Pitchandi Seetha Lakshmi, Pitchandi Selvam, Pitchandi Anuradha, Pitchandi Malliga and Cementeel Constructions Private Limited;

“**Stock Exchange**” means BSE Limited;

“**Transaction**” means collectively, the Underlying Transaction (as described in paragraph 2 below) and the Open Offer;

“**Tendering Period**” has the meaning given to it under the SEBI (SAST) Regulations;

“**Voting Share Capital**” means the total equity share capital of the Target Company on a fully diluted basis expected as of the 10th (Tenth) Working Day from the closure of the tendering period for the Open Offer; and

“**Working Day**” means a working day of the Securities and Exchange Board of India (“**SEBI**”).

1. Offer Details:

1.1. Offer Size: Up to 13,13,000 (Thirteen Lakh Thirteen Thousand only) Equity Shares (“**Offer Shares**”), representing 26.00% (twenty six percent) of the Voting Share Capital, subject to the terms and conditions mentioned in this Public Announcement, and to be set out in the detailed public statement (“**DPS**”) and the letter of offer (“**LoF**”) that are proposed to be issued for the Open Offer in accordance with the SEBI (SAST) Regulations.

1.2. Offer Price / Consideration: The Open Offer is being made at a price of ₹ 8/- (Indian Rupees Eight only) per Offer Share (“**Offer Price**”). The Offer Price is arrived / determined in accordance with regulation 8(2) of the SEBI (SAST) Regulations. Assuming full acceptance of the Open Offer, the total consideration

payable by the Acquirers under the Open Offer at Offer Price will be ₹ 1,05,04,000/- (Indian Rupees One Crore Five Lakhs Four Thousand only) (“Offer Consideration”).

1.3. Mode of Payment: The Offer Price will be paid in cash by the Acquirers in accordance with regulation 9(1)(a) of the SEBI (SAST) Regulations.

1.4. Type of Offer: Triggered Offer. The Open Offer is a mandatory offer under Regulations 3(1) and 4 of the SEBI (SAST) Regulations pursuant to the execution of the Agreement (*as defined below*) for substantial acquisition of equity shares, voting rights and control over the Target Company by the Acquirers.

2. Transaction which has triggered the Open Offer obligations (Underlying Transaction):

Details of Underlying Transaction						
Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/ Allotment/ Market Purchase)	Equity Shares/Voting Rights acquired / proposed to be acquired		Total Consideration for Equity Shares / Voting Share Capital acquired (₹)	Mode of Payment (Cash/ Securities)	Regulation which has triggered
		Number	% vis a vis Equity Shares / Voting Share Capital			
Direct	Share Purchase Agreement dated April 08, 2026 (“Agreement”) entered into between the Acquirers and the Sellers	31,76,300	62.90% of Voting Share Capital	₹ 1,74,69,650/-	Cash	Regulations 3(1) and (4) of the SEBI (SAST) Regulations

Pursuant to the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will acquire and exercise control over the Target Company in accordance with the Agreement and shall become and be classified as promoters of the Target Company in accordance with the provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“SEBI (LODR) Regulations”) and the Sellers i.e., the existing promoters and promoter group of the Target Company, shall cease to be in control of the Target Company and will be reclassified from “promoter or promoter group” category of the Target Company to “public” category in accordance with the SEBI (LODR) Regulations.

3. Acquirers:

Details	Acquirer1	Acquirer 2	TOTAL
Name of Acquirer	KOLLI MURALI KRISHNA	GOGINENI SRINIVAS	-
Address	House No. 3-3A, Moparru, Guntur-522 312, Andhra Pradesh, India	# 24 Rosehill Avenue, Sutton, SM1 3HG, United Kingdom	-
Names of persons in control/ Promoters	Not Applicable	Not Applicable	Not Applicable
Name of the Group, if any, to which the Acquirer belongs to	Not Applicable	Not Applicable	Not Applicable
Pre Transaction Shareholding • Number of Equity Shares • % age of Voting Share Capital	Nil Not Applicable	Nil Not Applicable	Nil Not Applicable
Proposed Shareholding after the acquisition of Shares which triggered the Open Offer (excluding the Shares tendered in the Open Offer)	11,17,000 Equity Shares constituting 22.12% of Voting Share Capital	20,59,300 Equity Shares constituting 40.78% of Voting Share Capital	31,76,300 Equity Shares constituting 62.90% of Voting Share Capital

Proposed shareholding after the acquisition of shares which triggered the Open Offer (including Offer Shares, assuming full acceptance)	15,76,550 Equity Shares constituting 31.22% of Voting Share Capital	29,12,750 Equity Shares constituting 57.68% of Voting Share Capital	44,89,300 Equity Shares constituting 88.90% of Voting Share Capital
Any other interest in the Target Company	Nil	Nil	Nil

Note:

- No persons are acting in concert with the Acquirers for the purpose of this Open Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of regulation 2(1)(q)(2) of the SEBI (SAST) Regulations (“**Deemed PACs**”), however, such Deemed PACs are not acting in concert with the Acquirers, for the purposes of this Open Offer, within the meaning of regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.
- As per regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the Securities Contracts (Regulation) Rules, 1957, as amended (“**SCRR**”), the Target Company is required to maintain at least 25% (twenty-five per cent) public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. If as a result of acquisition of Equity Shares pursuant to the Underlying Transaction and/or the Open Offer, the public shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR and the SEBI (LODR) Regulations, then the Acquirers have agreed to take necessary steps to bring down their shareholding in order to ensure that the Target Company satisfies the minimum public shareholding requirements, within the time prescribed under applicable law.

4. Details of the Sellers (i.e., selling shareholders under the Agreement):

Name	Part of Promoter Group (Yes / No)	Details of shares / voting rights held by the Selling Shareholders			
		Pre Transaction		Post Transaction	
		Number of Shares	% Voting Share Capital	Number of Shares	% Voting Share Capital
Pitchandi Chellamani	Yes	20,59,300	40.78%	Nil	Not Applicable
Cementeel Constructions Private Limited	Yes	8,67,000	17.17%	Nil	Not Applicable
Pitchandi Selvam	Yes	1,00,000	1.98%	Nil	Not Applicable
Pitchandi Malliga	Yes	1,00,000	1.98%	Nil	Not Applicable
Pitchandi Anuradha	Yes	50,000	0.99%	Nil	Not Applicable
Pitchandi Seetha Lakshmi	Yes	Nil	Not Applicable	Nil	Not Applicable

5. Target Company:

Name:	Senthil Infotek Limited
Corporate Identification Number (CIN):	L72200TG1997PLC026943
Registered Office:	#157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad, Hyderabad - 500 026 Telangana, India Tel. No.: +91 40 27731375; E-mail ID:senthilinfoteklimited@yahoo.com
Stock Exchanges where the Equity Shares of the Target Company are listed:	BSE Limited, Mumbai (‘ BSE ’) Scrip ID: SENINFO; Scrip Code: 531980
International Securities Identification Number (ISIN) of Equity Shares:	INE564B01015

6. Other Details:

- The DPS to be issued under the SEBI (SAST) Regulations shall be published in newspapers, within 5 (five) Working Days of this Public Announcement, in accordance with Regulations 13(4) and 14(3) of the SEBI (SAST) Regulations, i.e. on or before April 16, 2026. The DPS, shall, *inter alia*, contain details of

the Open Offer including detailed information on the Offer Price, the Acquirers, the Target Company, the Sellers, the background to the Open Offer, the statutory approvals required, details of the Share Purchase Agreement (including the conditions precedent thereunder, if any), details of financial arrangements, settlement procedure and other terms of the Open Offer and the conditions thereto.

- 6.2. The Open Offer is not conditional upon any minimum level of acceptance pursuant to the terms of regulation 19(1) of the SEBI (SAST) Regulations.
- 6.3. This Public Announcement is not being issued pursuant to a competing offer in terms of regulation 20 of the SEBI (SAST) Regulations.
- 6.4. The Acquirers have no intention to delist the Equity Shares of the Target Company pursuant to this Open Offer.
- 6.5. The Acquirers undertake that they are aware of and will comply with the obligations under the SEBI (SAST) Regulations. The Acquirers have adequate financial resources to meet their obligations under the SEBI (SAST) Regulations for the purposes of the Open Offer and have made firm financial arrangements for financing the acquisition of the Offer Shares, through verifiable means, in terms of regulation 25(1) of the SEBI (SAST) Regulations.
- 6.6. This Open Offer and the Underlying Transaction are subject to the satisfaction of certain conditions precedent, as specified under the SPA. The Open Offer is also subject to the other terms and conditions mentioned in this Public Announcement, and as will be set out in the DPS, the draft LoF and the LoF, that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- 6.7. All the information pertaining to the Target Company and the Sellers contained in this Public Announcement has been obtained from publicly available sources and/or provided by the Target Company or the Sellers.
- 6.8. The Acquirers accept full responsibility for the information contained in this Public Announcement, other than the information pertaining to the Target Company and the Sellers, and the accuracy thereof has not been independently verified by the Manager to the Open Offer.
- 6.9. In this Public Announcement, all references to “₹” are references to Indian Rupees and any discrepancy in any amounts as a result of multiplication or totalling is due to rounding off.

Issued by the Manager to the Offer:



Synfinx Capital Private Limited
(CIN: U65990TG2022PTC158659)

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Jubilee Enclave, HITEC City, Hyderabad-500081, Telangana, India.

Tel. No.: +91 40 45046315/ +91 9833932080

E-mail ID: mbd@synfinx.com

SEBI Registration Number: INM000013192

Validity of Registration: Permanent

Contact Person: Thanmayi Katta/ Hari Surya

For and on behalf of the Acquirers:

Sd/-

Sd/-

Kolli Murali Krishna (“Acquirer 1”)

Gogineni Srinivas (“Acquirer 2”)

Place: Hyderabad

Date: April 08, 2026